There are 110 Central Schools in the country and not even in one of these schools Urdu is being taught as no Urdu teacher has been posted. So, Urdu teachers need to be appointed for these schools on the pattern that has been adopted in U.P. and Delhi.

Urdu lovers in the country felt shocked recently to know that the sum of Rs.100 crores that has been earmarked for promotion of Urdu language had been allowed to lapse last year as the CEO of Prasar Bharti did not take measures to organize programmes for promotion of Urdu language.

It is unfortunate that the CEO did not implement the recommendations of the Commission it had itself appointed to organize programmes of Urdu language. The Commission had selected 123 programmes out of 840 programmes put up before it by the Prasar Bharti itself.

These are just a couple of instances to show the Administration's apathy towards promotion of Urdu language and literature.

This apathy must stop as it runs counter to the UPA's avowed position to promote Urdu language and literature. Thank you.

Demand to allot the land of closed Indu Textiles Mill of NTC at Dadar in Mumbai to Baba Saheb B.R. Ambedkar Trust

श्री रामविलास पासवान (बिहार) : महोदय, मैं एक अतिमहत्व के विषय की ओर सदन का ध्यान आकर्षित करना चाहता हूँ। मुम्बई के दादर में चैत्य भूमि ट्रस्ट के पास एन.टी.सी. की इन्दू मिल पिछले 25 सालों से बंद पड़ी है। पिछले 15 सालों से बाबा साहेब अम्बेडकर के अनुयायी इस जगह की अम्बेडकर स्मारक के लिए मांग कर रहे हैं। पिछले 6 दिसम्बर, 2011 को बाबा साहेब अम्बेडकर के परिनिर्वाण दिवस के अवसर पर अम्बेडकरवादियों ने बाबा साहेब अम्बेडकर और भगवान बुद्ध की मूर्ति की स्थापना उस जगह पर कर दी है। प्रतिदिन हजारों की संख्या में भगवान बुद्ध और अम्बेडकर के अनुयायी उस स्थान पर दर्शन के लिए आ रहे हैं। सरकार द्वारा अभी तक चैत्य भूमि ट्रस्ट को जमीन नहीं सौंपने के निर्णय से दलितों में काफी रोष है। मैं प्रधान मंत्री से मांग करता हूँ कि वे तत्काल इस मामले में हस्तक्षेप कर इन्दू मिल की जमीन बाबा साहेब अम्बेडकर ट्रस्ट के नाम से आवंटित करके वहां पर एक अन्तर्राष्ट्रीय स्तर के स्मारक का निर्माण कराएं।

Demand to exempt the members of Governing Body of Nehru Yuva Kendra from the office of profit by amending the Parliament (Prevention of Disqualification) Act, 1959

डा. विजयलक्ष्मी साधौ (मध्य प्रदेश) : महोदय, नेहरू युवा केन्द्र संगठन के विषय में चौदहवीं लोक सभा की लाभ के पद की संयुक्त समिति द्वारा अपनी नौवीं रिपोर्ट में यह संस्तुति की गयी है कि नेहरू युवा केन्द्र संगठन के सन्दर्भ में सभापति, अध्यक्ष तथा उपसभापति का पद लाभ के पदों की श्रेणी से मुक्त है, क्योंकि ये पद उन संस्थाओं से सम्बन्ध रखते हैं जो सोसायटीज़ ऑफ रजिस्ट्रेशन एक्ट 1860 के तहत रजिस्टर्ड संस्थाओं से संबंधित हैं। अतः यह विचार व्यक्त किया गया कि नेहरू युवा केन्द्र संगठन के शासी मण्डल के सदस्य, जो

संसद सदस्य हैं तथा इस संगठन के शासी मण्डल में नाम निर्देशित किये जाते हैं, वे लाभ का पद धारण नहीं करते, ऐसा माना जाना चाहिए।

चूंकि इस विषय में कोई क़ानूनसम्मत निर्णय प्राप्त नहीं है, अत: मेरा अनुरोध है कि नेहरू युवा केन्द्र के शासी मण्डल में संसद सदस्य का नाम निर्देशित किये जाने के लिए तथा उन्हें वह पद ग्रहण करने के लिए यह अति आवश्यक होगा कि एक निश्चित विधि मत प्राप्त किया जाए और वह तभी सम्भव है जब इस पद को Parliament (Prevention of Disqualification) Act, 1959 (as amended in 2006) में लाभ के पद से बाहर रखने के लिए इस क़ानून में बदलाव लाया जाए।

अत: सरकार से मेरा अनुरोध है कि उपर्युक्त क़ानून में संशोधन कर नेहरू युवा केन्द्र संगठन के शासी मण्डल को इस क़ानून में डाला जाए।

Demand to set up an Aviation University at Begumpet Airport in Andhra Pradesh

SHRIMATI GUNDU SUDHARANI (Andhra Pradesh): Sir, I welcome Government of India's decision to set up National Aviation University not only to address issues like fake pilots, below standard training academies but also to provide aviation training, flying, management, safety, security. AAI also wanted to set up AATI to offer technical courses and other related training in communication, navigation systems and ATM, as India will have passenger traffic of 30 crores by 2020 and lot of technical and other manpower is required to sustain growth. After opening up of Shamshabad Airport, Begumpet Airport has become inoperative. So, Government of Andhra Pradesh thought to utilise available land at Begumpet optimally and proposed to set up Aviation University with the help of AAI in 300-400 acres out of 800 acres of land. BCAS accepted this proposal and HRD Ministry is also positive on this. Last year Chief Minister had written a letter to PM. Since AAI has already agreed for this proposal, people of Andhra Pradesh are thinking that the project would come up soon. But, Cabinet Secretary in November last asked State Government to provide alternative site of 400 acres for the proposed University. I understand that Cabinet Secretary wants to use Begumpet airport for VIP movements. It is not prudent to stop university for VIP movements or air shows which only happen once in a year. By keeping airport idle, I strongly feel we are just misusing public property and wasting tax-payers money. In view of this, I request Government of India to kindly approve setting up of Aviation University at Begumpet Airport without any further delay.

Demand to equip with weaponry and strengthen the Mumbai Coastal Police

SHRI SANJAY RAUT (Maharashtra): Mr. Deputy Chairman, Sir, the ambitious plans of the Central and State Governments to strengthen the Mumbai Coastal Police in the aftermath of the 26/11 terrorist attacks have not led to much on the ground. Over these three years, the Mumbai